TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION

GOVERNMENT OF INDIA **MINISTRY OF FINANCE** (DEPARTMENT OF REVENUE) Notification No. 50 / 2012 - Customs

New Delhi, dated 10th September, 2012

Asvina, 1934 SAKA

G.S.R. 676 (E)-- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in each of the notifications of the Government of India in the Ministry of Finance (Department of Revenue), specified in column (2) of the Table below, shall be amended or further amended, as the case may be, in the manner specified in the corresponding entry in column (3) of the said Table, namely :-

Table

Amendments

(3)

the words "and Tondiarpet (TNPM), Chennai ", the words, brackets and letters " Tondiarpet (TNPM), Chennai and Irungati

the words "and Tondiarpet (TNPM), Chennai ", the words, brackets and letters " Tondiarpet (TNPM), Chennai and Irungatt

the words "and Tondiarpet (TNPM), Chennai ", the words, brackets and letters " Tondiarpet (TNPM), Chennai and Irungat

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[F. No.605/01/2011-DBK]

(R.S. Bist) Under Secretary to the Government of India.

Note: (1) The principal notification No.53/2003-Customs, dated the 1st April, 2003 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 277(E), dated the 1st April, 2003 and was last amended by notification No.40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(2) The principal notification No.54/2003-Customs, dated the 1st April, 2003 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 278(E), dated the 1st April, 2003 and was last amended by notification 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(3) The principal notification No.90/2004-Customs, dated the 10th September, 2004 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i),vide number G.S.R 603(E), dated the 10th September, 2004 and was last amended by notification No.37/2012-Customs, dated the24th May, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 386 (E), dated the 24th May, 2012.

(4) The principal notification No.91/2004-Customs, dated the 10th September, 2004 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i),vide number G.S.R 604 (E), dated the 10th September, 2004 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(5) The principal notification No. 92/2004-Customs, dated the 10th September, 2004 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 605 (E), dated the 10th September, 2004 and was last amended by notification No. No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(6) The principal notification No.93/2004-Customs, dated the 10th September, 2004 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 606 (E), dated the 10th September, 2004 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(7) The principal notification No.94/2004-Customs, dated the 10th September, 2004 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 607 (E), dated the 10th September, 2004 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(8) The principal notification No. 97/2004-Customs, dated the 17th September, 2004 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 620 (E), dated the 17th September, 2004 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(9) The principal notification No.32/2005-Customs, dated the 8th April, 2005 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 222(E), dated the 8th April, 2005 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(10) The principal notification No. 41/2005-Customs, dated the 9th May, 2005 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 282 (E), dated the 9th May, 2005 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(11) The principal notification No. 89/2005-Customs, dated the 4th October, 2005 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 624 (E), dated the 4th October, 2005 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(12) The principal notification No. 40/2006-Customs, dated the 1st May,2006 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 260 (E), dated 1st May,2006 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(13) The principal notification No.73/2006-Customs, dated the 10th July, 2006 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 408(E), dated the 10th July, 2006 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(14) The principal notification No. 90/2006-Customs, dated the 1st September, 2006 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 528 (E), dated the 1st September, 2006 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(15) The principal notification No. 91/2006-Customs, dated the 1st September, 2006 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 529 (E), dated the 1st September, 2006 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(16) The principal notification No. 14/2009-Customs, dated the 19th February, 2009was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 103 (E), dated the 19th February, 2009 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(17) The principal notification No. 91/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 657 (E), dated the 11th September, 2009. and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(18) The principal notification No. 92/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 658 (E), dated the 11th September, 2009. was last amended by notification No. 44/2012-Customs, dated the 9th July, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 546 (E), dated the 9th July, 2012.

(19) The principal notification No. 93/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 659 (E), dated the 11th September, 2009 and was last amended by notification No. 44/2012-Customs, dated the 9th July, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 546 (E), dated the 9th July, 2012.

(20) The principal notification No. 94/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 660 (E), dated the 11th September, 2009 and was last amended by notification No. 44/2012-Customs, dated the 9th July, 2012

published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 546 (E), dated the 9th July, 2012

(21) The principal notification No. 95/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 661 (E), dated the 11th September, 2009 and was last amended by notification No. 44/2012-Customs, dated the 9th July, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 546 (E), dated the 9th July, 2012.

(22) The principal notification No. 96/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 662 (E), dated the 11th September, 2009 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(23) The principal notification No97/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 663 (E), dated the 11th September, 2009 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(24) The principal notification No. 98/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 664 (E), dated the 11th September, 2009 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(25) The principal notification No. 99/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 665 (E), dated the 11th September, 2009 and was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.

(26) The principal notification No. 100/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 666 (E), dated the 11th September, 2009 was last amended by notification No.42/2012-Customs, dated the 22Nd June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 498 (E), dated the 22nd June, 2012.

(27) The principal notification No. 101/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 667 (E), dated the 11th September, 2009. and was last amended by notification No.42/2012-Customs, dated the 22Nd June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 498 (E), dated the 22nd June, 2012.

(28) The principal notification No. 102/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 668 (E), dated the 11th September, 2009 and was last amended by notification No.42/2012-Customs, dated the 22Nd June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 498 (E), dated the 22nd June, 2012.

(29) The principal notification No. 103/2009-Customs, dated the 11th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 669 (E), dated the 11th September, 2009 and was last amended by notification No.42/2012-Customs, dated the 22Nd June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 498 (E), dated the 22nd June, 2012.

(30) The principal notification No. 104/2009-Customs, dated the 14th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 674 (E), dated the 14th September, 2009. and was last amended by notification 44/2012-Customs, dated the 9th July, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 546 (E), dated the 9th July, 2012.

(31) The principal notification No. 112/2009-Customs, dated the 29th September, 2009 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number GSR 710 (E), dated the 29th September, 2009 was last amended by notification No. 40/2012-Customs, dated the 14th June, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 445 (E), dated the 14th June, 2012.